

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 29/RP/2023**

Subject : Review of the Order dated 27.4.2023 in Petition No. 441/GT/2020 for tariff of Talcher STPS Stage-II (2000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : APEDCL and 12 others

Date of Hearing : **29.11.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Karthikeyan Murugan, Advocate, NTPC  
Shri Umashakar Mohanty, NTPC  
Shri Rudraksh Bhushan, NTPC  
Shri Shahrab Zaheer, NTPC  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri M. Sethuraman, TANGEDCO

**Record of Proceedings**

During the hearing on admission, the learned counsel for the Review Petitioner made detailed oral submissions, pointing out that there is error apparent on the face of the order dated 27.4.2023 in Petition No. 441/GT/2020 on account of:

- (a) Computation of Weighted Average price of coal which is resulting in a substantially lower Weighted Average price of Rs 1897.39/MT as against the claim of Rs 1944.33/MT.
  - (b) Incorrect calculation of the cumulative depreciation at the end of FY 2023-2024.
  - (c) The manner of computation of Water Charges which has led to a disallowance of Rs 27.34 crores
2. The learned counsel appearing for the Respondents requested for time to file reply.
  3. The Commission, after hearing the parties, admitted this review petition and directed Review Petitioner to file an additional affidavit correlating submissions made in Review Petition with the pleadings in Petition No. 441/GT/2020, on or before **29.12.2023**, after serving copy to the Respondents.



4. The Respondents are permitted to file their replies by **19.1.2024**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, till **16.2.2024**.
5. The Commission further directed parties to strictly comply with the specified timeline and observed that no extension of time will be granted.
6. The matter shall be listed for hearing on **28.2.2024**.

**By order of the Commission**

Sd/-  
**(Deepak Pandey)**  
Assistant Chief (Law)

